

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of February 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. ASHOK BHATNAGAR, J.M.

CCA 139 of 2001 in O.A. No.1304 of 2000

with O.A. No.1661 of 1999.

1. Paltan Ram s/o Munshi Ram r/o Zafarabad Narahi (Behind Bari Masjid), Jaunpur.
2. Shri Ram s/o Ghinnawan r/o Village Tara Majhwara Post Jalalpur, District Jaunpur.
3. Mool Chand s/o Ramjeet r/o Village Dakshin Ganwa Post Mahul, District Azamgarh.
4. Ram Kumar s/o Sarjoo r/o Village Rammopur Post Nauhara, District Azamgarh.
5. Ram Sakal s/o Dev Raj r/o Village Bahauddinpur, P.O. Jangeepur, Khurd District Jaunpur.

.....

..... Applicants.

Counsel for applicant : Sri R.N. Yadav.

Versus

1. Sri Kamalesh Gupta, Divisional Railway Manager, Northern Railway, DRM Office, Hajratganj, Lucknow.
2. Sri Surendra Kumar Sharma, Senior Division Superintendent Engineer, Northern Railway, DRM Office, Hajratganj, Lucknow.
3. Sri G.R. Sahyogi, Divisional Engineer, Northern Railway, District Jaunpur.
4. Sri S.K. Mourya, Inspector of Works, Northern Railway, District Jaunpur.....

..... Respondents.

Counsel for respondents : Sri P. Mathur.

O R D E R (ORAL)

BY HON. MR. S. DAYAL, A.M.

This contempt petition has been filed for punishing the respondents for deliberate disobedience of order of the Tribunal in O.A. No.1304/00 dated 28.3.2001.

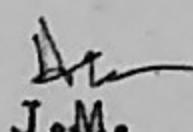
2. We have heard Sri R.N. Yadav for applicants and Sri P. Mathur, for respondents.

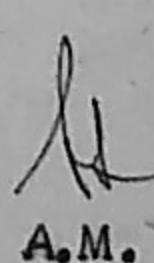
3. The order shows that counsel for the applicant had stated that the applicants were prepared to work at other places provided their pay was protected. On that request, the counsel for respondents in the O.A. Sri A.K. Gaur and Sri P. Mathur had submitted that all the applicants would be adjusted and re-deployed within two months at suitable posts and they will be provided pay protection.

4. The respondents, thereafter, passed order dated 25.1.2001 posting the applicants as Gangmen in Gang No.7 against vacancy. The applicants were earlier in Gang No.19 as per the information furnished by the counsel for applicants

5. Counsel for applicants submits that the applicants should have been posted as Khalasis and not as Gangmen because the O.A. has been filed for that purpose. We find from the order that it is mentioned that it is not disputed that the applicants had been rendered as surplus as Khalasis in the Engineering Department. It is in this context that the Respondents should be directed to re-deploy the applicants within two months and the applicants were re-deployed and given pay protection. The order dated 22.5.2001 does not contravene ^{were} the direction given to the respondents.

6. Under the circumstances, we find no contempt ^{has} ~~were~~ taken place. The contempt proceedings ^{are} ~~is~~ dropped and the notices issued are discharged.


J.M.


A.M.

Asthana/
6.2.02.